

**NATIONAL COMPANY LAW TRIBUNAL**  
**राष्ट्रीयकंपनीविधिअधिकरण**  
**CUTTACK BENCH**  
**कटकखंडपीठ**

**ORDER OF THE HEARING ON 13<sup>th</sup> February, 2024, 10:30 A.M.**

CP (IB) No. 52/CB/2022

**Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj**  
**2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh**

|                     |   |
|---------------------|---|
| Name of the Company | Punjab National Bank -Vs- Pramod Chandra Rath |
| Under Section       | 95 (1) IBC                                    |

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s) Mr. S. Jena, FCS

For Respondent (s) Mr. Sidharth Shankar Padhy, Adv.

**ORDER**

Ld. Authorised Representative, FCS, Mr. S. Jena appears for the Financial Creditor. Ld. Counsel, Mr. S.S. Padhy appearing for the Respondent/ Personal Guarantor. Respondent counsel represented that he already filed objection to the RP report and hardcopy also filed, but it is not displayed in the DMS Portal. Hence, Registry is directed to verify and upload the documents in e-portal. List the matter for hearing on 04.03.2024.

Sd

**Kaushalendra Kumar Singh**  
**Member (Technical)**

Sd

**P. Mohan Raj**  
**Member (Judicial)**